

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 119 OF 2016 &
IA NOS. 668 & 674 OF 2016**

AND

APPEAL NO. 277 OF 2016 & IA NO. 572 OF 2016

Dated: 23rd July, 2018

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

**APPEAL NO. 119 OF 2016 &
IA NOS. 668 & 674 OF 2016**

In the matter of:

Adani Power Rajasthan Ltd. Appellant(s)
Versus
Rajasthan Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Amit Kapur
Counsel for the Respondent(s) : Mr. R. K. Mehta
Ms. Swapna Seshadri

APPEAL NO. 277 OF 2016 & IA NO. 572 OF 2016

In the matter of:

Jaipur Vidyut Vitran Nigam Ltd. & Ors. Appellant(s)
Versus
M/s Adani Power Rajasthan Ltd. & Anr. Respondent(s)

Counsel for the Appellant(s) : Ms. Swapna Seshadri
Counsel for the Respondent(s) : Mr. Amit Kapur
Mr. R. K. Mehta

ORDER

(ON BEING MENTIONED)

Learned counsel for the Appellant states that he wants to bring to the notice of the Bench certain developments, and since the connected matters being Appeal No.111 of 2017 & Appeal No. 290 of 2017 are coming up on 25.07.2018, these matters may be listed on 25.07.2018. Learned counsel for the Respondents have no objection.

By the consent of the parties, list these matters again for further hearing on 25.07.2018 along with Appeal No. 111 of 2017 & Appeal No. 290 of 2017

(Justice N. K. Patil)
Judicial Member

ts/tpd

(I.J. Kapoor)
Technical Member